शिक्षा और वैज्ञानिक गवेषणा मंत्रालय में राज्य-मंत्री (डा० का० ला० श्रीमाली) :

(क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

(ग) आशा की जाती है कि आयोग अपनी रिपोर्ट अक्तूबर १९५७ तक पेश कर देगा ।

An Hon. Member: In English also.

Mr. Speaker: Yes.

Dr. K. L. Shrimali: (a) No, Sir.

(b) Does not arise.

(c) The Commission is expected to submit its report by October, 1957.

श्री भक्त दर्शन : पिछली बार इस प्रश्न का उत्तर देते हुए माननीय मंत्री जी ने बताया था कि यह आयोग अगस्त तक अपना कार्य समाप्त कर लेगा । मैं जानना चाहता हूं कि फिर इसमें इतनी देरी होने का क्या कारण है?

डा० का० ला० श्रीमाली : यह सत्य है कि कमीशन का यह विचार था कि वह अगस्त तक अपनी रिपोर्ट दे सकेंगे, लेकिन बाद में उन्होंने लिखा कि उन के पास इतना ज्यादा काम है, उन को इतने लोगों की गवाहियां लेनी पड़ी हैं, उन के पास इतना मसाला है कि वह अगस्त तक अपनी रिपोर्ट नहीं दे सकेंगे । उन्होंने दरख्वास्त की कि अवधि अक्तूबर तक बढ़ा दी जाये ।

श्री भक्त दर्शन : क्या इस आयोग ने विभिन्न भागों का दौरा करने का कार्यक्रम पूरा कर लिया है और क्या अब वह एक जगह पर बैठ कर रिपोर्ट तैयार कर रहा है ?

डा० का० ला० श्रीमाली : जी हां, दौरा करीब करीब समाप्त हो गया है ।

राजनैतिक पीड़ित

*१४४५. श्री विभूति मिश्र : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार दिल्ली के राजनैतिक पीड़ितों को सहायता देने के लिये एक योजना बना रही है ;

(ख) यदि हां, तो उस योजना का स्वरूप क्या है ; और

(ग) वह कब तक लागू कर दी जायेगी ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री दातार) : (क) दिल्ली राज्य सलाहकार समिति ने हाल ही में इस विषय पर विचार करके कुछ सुझाव दिए हैं ।

(ख) राजनैतिक पीड़ितों को छोटे उद्योग धंधे या फिर से कारोबार शुरू करने के लिए कर्ज के रूप सहायता, रोजगार दिलाने की उचित सुविधाएं और उनके आश्रितों को छात्र-वृत्तियां दिए जाने का प्रस्ताव है ।

(ग) दिल्ली प्रशासन से कहा गया है कि जितनी जल्दी सम्भव हो सके वह विस्तृत विवरण तैयार करके इन प्रस्तावों को अमल में लाए ।

An Hon. Member: In English also.

Mr. Speaker: Yes.

Shri Datar: (a) The Delhi State Advisory Committee has considered this matter recently and made certain suggestions.

(b) It is proposed to grant relief in the form of loans for rehabilitation in business or small scale industry, reasonable facilities for employment, and educational stipends for the dependents of political sufferers.

(c) Delhi Administration have been asked to work out the details and give effect to these proposals as early as possible.

श्री विभूति मिश्र : क्या सरकार और स्टेट्स के राजनीतिक पीड़ितों को भी इसी तरह की सहूलियतें देने की बात सोच रही है ?

श्री दातार : सरकार इन सब प्रश्नों पर विचार कर रही है और दिल्ली प्रशासन को जल्दी से सूचना देने के लिए कहा गया है ।

Shri Goray: What is the definition of political sufferers?

Shri Datar: Political sufferer is one who took part in the movement for the freedom of the country.

Dr. Ram Subhag Singh: The hon. Minister has said that Government are considering all aspects of the matter relating to political sufferers. May I know whether they are contemplating to give relief to the dependents of such sufferers who will die in the meantime?

Mr. Speaker: And who have already died?

Shri Datar: Government are considering to what extent it is possible under the law to grant relief to the desendents of the sufferers. So far as political sufferers themselves are concerned, the matter is easy. But there are certain constitutional questions which have to be considered.

Shri Goray: Does this definition include those people who had taken part in the struggle in Goa?

Shri Raghunath Singh: Sure.

Shri Datar: That is a different question, but that case also will be considered.

Shri Tangamani: May I know whether this scheme for political sufferers, which is being adopted in Delhi, is being communicated to the State Governments also for adoption?

Shri Datar: So far as the other States are concerned, it is entirely for them to take such action as they consider proper. Delhi is a Territory and, therefore, we are directly seized of this question

Shri Ranga: May I know whether Government are taking into consideration the inadvisability of granting any such relief or assistance to those people who have already got good enough property or who are placed in good enough jobs?

Shri Datar: The hon. Member's suggestion is perfectly right. Now we are giving grants to those political sufferers who are in indigent circumstances.

Shri B. K. Gaikwad: May I know whether the persons who have suffered in the movement for the removal of untouchability will be included in the category of political sufferers?

Shri Datar: That is not a movement for the attainment of freedom.

Shri Radha Raman: Is it a fact that various States in India have taken good care of their political sufferers, whereas in Delhi there is no such scheme so far? If so, will the Central Government look into it and bring it in line with the position obtaining in the adjoining States?

Shri Datar: There are some States that have made provision for grant of land or some assistance to political sufferers. So far as the Delhi Administration is concerned, Government are considering to what extent they should be helped. That was the reason why I pointed out that loans and other facilities were being given to them.

Shri R. Ramanathan Chettiar: May I know whether there is a proposal before the Central Government to have a uniform policy in order to extend it to other States?

Shri Datar: It may not be necessary for us to have a uniform policy.

श्री विभूति मिश्र : जो राजनीतिक पीड़ित अपने शरीर से कुछ करने लायक नहीं हैं, क्या सरकार उन को पेन्शन देने की बात सोच रही है ?

श्री दातार : पेन्शन देने की बात बहुत मुश्किल है ।

Publication of 'Who is Who' in Indian Literature

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*1447. **Shri Wodeyar:**
Shri Vasudevan Nair:
Shri Kunhan:
Shri R. Narayanasamy:

Will the Minister of **Education and Scientific Research** be pleased to state the progress made so far regarding